

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.627
CP-214/131/ND/2023

IN THE MATTER OF:

M/s. Chelmsford Club Ltd.

...APPLICANT

Vs

ROC

...RESPONDENT

Section

U/s 131(1)

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Applicant

:Adv Rajiv Bakshi & Shrey Shrivastava

ORDER

Due to paucity of time, matter is adjourned to **13.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)